

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-704/ND/2018
(CA No.267/C-III/ND/2018)

In the matter of :

RAP Energy Solutions (P) Limited

Vs.
Punj Lloyd Limited

.. PETITIONER

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 20.9.2018

Coram :

(Dr. Deepti Mukesh)

HON'BLE MEMBER (JUDICIAL)

(Dr. VK Subburaj),

HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor: -

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsels for the Applicant as well as for the Respondent are present. A joint statement has been made that the matter is settled and accordingly, settlement Agreement along with the withdrawal of the application has been filed vide diary No.6874 dated 19.9.2018. It is further stated that the settlement Agreement has been duly executed between the parties on 11.7.2018. However, the said application is not found in the Court file.

The Registry is directed to number the said application and the same is up-dated in the record of this Tribunal and as per the statement given by the Counsels of parties which has been recorded, the matter is allowed to be withdrawn and CA No.267/C-III/ND/18 is disposed off. The main application in IB-704/ND/2018 stands withdrawn.

Sel

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

Sel

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit